(e) and (f). No complaints were made by the workers The following suggestions were however, made by them —

- (1) A monthly statement of Welfare Fund accounts should be placed before the Works Committee,
- (11) The procedure for the grant of loans should be compiled

Both the suggestions have been accepted and approved of by the Works Committee of the Workshop

SHRI S N MAZUMDAR May I know how it is that the accounts have not so long been placed before the Works Committee?

SHRI SATISH CHANDRA An amount of Rs 9,767 has been spent out of this Fund The accounts are now being placed before the Work<sub>S</sub> Committee, as has already been stated. In the initial orders the only provision was that the accounts would be audited by the auditors of the employing Ministry

SHRI S N MAZUMDAR Is it a fact that before the Diwali holiday the workers complained that the accounts had not so far been placed before them and therefore they were not prepared to contribute any further, unless the accounts were placed before them?

SHRI SATISH CHANDRA: I have no information. If the hon. Member will let me know the facts, I will enquire.

SHRI S N MAZUMDAR Can the hon Minister tell me whether any official of their Union has been chargesheeted in connection with this complaint voiced by the workers?

SHRI SATISH CHANDRA: I have  $n_0$  information. My answer is that there has been no complaint at all

GRANT FOR "HINDI BHAWAN" AT DELHI

\*332. SHRIMATI SAVITRY NIGAM: Will the Minister for EDUCATION be pleased to state whether a number of prominent poets and authors have requested Government for a grant to start a Hindi Bhawan at Delhi?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): NO.

Alleged Assault by Excise Staff at Chaparmukh Railway Station (Assam) on a Member of Parliament

<sup>3</sup>333 SHRI C G K REDDY Will the Minister for FINANCE be pleased to state

(a) whether it is a fact that a Member of Parliament while coming to attend the current session of Parliament was halassed and assaulted by the excise staff at Chaparmukh Railway Station (Assam), and

(b) whether any action has been taken by Government in the matter?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) No, SIr We have not received any such report either from any Member of Parliament or from any other source—even on enquiry;

(b) Does not arise

SHRI C. G. K. REDDY: Is it or is it not a fact that the Member concerned has written a letter to the Prime Minister who has also acknowledged that letter and has promised investigation? If so, may I know if the Prime Minister is making an investigation independently of the Ministry in the matter?

SHRI A. C. GUHA: My Ministry has not received any complaint from the Prime Minister or from any other source

SHRI C. G. K. REDDY: If any complaints are received, in what manner are investigations usually carried out? Is it through the Finance Ministry? I want to know, if a complaint of such an incident is received, whether the Finance Ministry enquires into that or not.

SHRI A. C GUHA: If the matter had been referred to the Finance Min-

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istry, that Ministry would have enquired into it, but we have not received any complaint from any source.

SHRI C. G. K. REDDY: Therefore, may I take it that the Prime Minister's acknowledgment means nothing at all and that it has not been proceeded with?

MR. CHAIRMAN: You ask the Prime Minister.

SHRI C. G. K. REDDY: The Finance Minister has as much Cabinet responsibility. I want to know whether the Government will take any action in the matter when the Prime Minister has acknowledged that letter and promised investigation.

SHRI A. C. GUHA: The Prime Minister might have made some enquiries of the State Government, but we have no information.

SHRI C. G. K. REDDY: May I know if the local authorities in Assam have been approached without the Finance Ministry knowing anything about it?

SHRI A. C. GUHA: I have said in my reply, "even on enquiry". We enquired of the Collector concerned. I may inform the hon. Member that there is no Central excise post at the station where this incident is alleged to have occurred, and so there cannot be any case of any member of the excise staff assaulting any Member of Parliament.

SHRI C. G. K. REDDY: May I ask if it is not usual for the excise staff to travel in trains and try to check goods and passengers?

SHRI A. C. GUHA: That may be done just on the frontiers. In this case we enquired of the Collector concerned, and the reply received from him is that he has not received any report.

SHRI C. G. K. REDDY: May I ask the hon. Minister to modify his previous answer where he tried to suggest that there could be nothing in the complaint as there was no **post** there?

to Questions

SHRI A. C. GUHA: I never said anything like that in my reply.

SHRI C. G. K. REDDY: Excise staff do go round and check.

SETTING UP OF A DAIRY FOR THE ARMY

\*334. SHRI B. RATH: Will the Minister for DEFENCE be pleased to state:

(a) whether the scheme of the Defence Ministry to set up a farm to meet the milk and milk products requirements of the Army has taken any concrete shape; and

(b) if so, what are the details of the scheme?

THE DEPUTY MINISTER FOR DE-FENCE (SHRI SATISH CHANDRA): (a) and (b). A scheme for the establishment of a small factory for the manufacture of milk powder as an adjunct to a suitable military farm is under the consideration of Government. The scheme is in its preliminary stages and the details are under examination.

FINANCE OFFICERS FOR THE RIVER VALLEY PROJECTS

\*335. SHRI GOVINDA REDDY: Will the Minister for FINANCE be pleased to state whether there is a Joint Financial Adviser, with a Chief Accounts Officer under him, at the site of each of the River Valley Projects; if not, why not?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): The position in regard to the various Centrally administered or Centrally financed River Valley Projects is as follows:---

(i) Damodar Valley Project.—There is a Financial Adviser attached to the Project, with a senior Accounts Officer under him. both stationed at the headquarters of the Corporation.

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(ii) Hirakud Dam Project.-There combined Financial Adviser is а Accounts Officer and Chief at Project. The of the the si.e administered Project is by а Control Board of which the Finance Secretary, Orissa and a Joint Secretary, Central Finance Ministry are with a financial members. Matters import coming up before the Board are scrutinised by these two officers.

(iii) Bhakra-Nangal Project.—The Project is under the overall control of a Control Board. Financial advice to the Board is tendered by the Joint Secretary of the Central Ministry of Finance accredited to the Ministry of Irrigation and Power and the Finance Secretary to the Punjab Government who are members of the Control Board. There is a Chief Accounts Officer at the site of the Project.

(iv) Harike Project.—This is a comparatively small project in the final stage of completion and has been executed by the Punjab Government under the normal codal rules and the necessary financial advice is given by the Finance Department of Punjab Government and accounting done by the Accountant General, Punjab.

(v) Kakrapar Project.—There is no Joint Financial Adviser or Chief Accounts Officer for this project but the question of appointing a Financial Adviser is under consideration.

## Government Servants in Bharat Sevak Samaj

\*336. SHRI GOVINDA REDDY: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of Government servants who have been allowed to join the Bharat Sevak Samaj so far;

(b) whether any Government servants were refused permission to join the Samaj; and

(c) if the answer to part (b) above be in the affirmative, the particulars of the Government servants who were refused such permission together with the reasons for such refusal?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a), (b) and (c). Government servants are permitted freely to ioin the Bharat Sevak Samaj and to participate in its activities without obtaining prior permission. The question of allowing, or refusing permission to join the Samaj does not therefore arise. Government have no information as to the number of Government servants who have joined the Samaj.

# DEPOSITS OF GOLD

\*337. SHRI M. VALIULLA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether any deposits of gold have been newly discovered in India; and

(b) if so, where, and what is the estimated extent of the deposits?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): (a) and (b). Occurrences of gold have recently been found in the tertiary gravel deposit located in parts of West Bengal, Bihar and Orissa States. Detailed prospecting work is being carried out by the Indian Bureau of Mines.

SHRI M. VALIULLA: What is the position of the finds of these minerals?

SHRI K. D. MALAVIYA: I may, with your permission, state that while engaged in field work a geological examination of the tertiary gravel beds along the western portion of West Bengal and southwards through Bihar to Orissa—about 50 miles to the interior of the coast—disclosed that the rock surface in this area up to a depth of about 250 feet could contain heavy

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minerals, like uranium, zircon, ilminite, magnetite and gold. This discovery of gold and other metallic minerals is the proof of a new hypothesis proposed by our present Director of the Indian Bureau of Mines and according to this the sedimentary deposits found along the raised sea coast will include a concentration of some of those heavy minerals, which are found in the rock formations of the hinterland from which sediments were derived. These tertiary deposits are being prospected in detail jointly by the Indian Bureau of Mines and the Damodar Valley Corporation. The Ministry of Natural **Resources** and Scientific Research have promptly sanctioned a number of posts so that detailed prospecting might be completed in order to confirm the hypothesis proposed by our present Director of the Indian Bureau of Mines.

SHRI M. VALIULLA: How long is this belt upwards?

SHRI K. D. MALAVIYA: This deposit is expected from the western portion of West Bengal and southwards through Bihar to Orissa.

SHRI M. VALIULLA: How many miles?

SHRI K. D. MALAVIYA: I cannot say.

SHRI M. VALIULLA: How wide?

SHRI K. D. MALAVIYA: I cannot say anything about it.

SHRI M. VALIULLA: Is it profitable to exploit this?

SHRI K. D. MALAVIYA: I cannot say anything at this stage.

SHRI M. VALIULLA: When was it brought to the notice of the Government?

SHRI K. D. MALAVIYA: While work was going on in the Damodar Valley Corporation area.

SHRI M. VALIULLA: That is 3 or 4 years back?

SHRI K. D. MALAVIYA: Yes, about 3 years back.

SHRI M. VALIULLA: So for the last 4 years it has not been possible for the Government to decide whether it is worth while exploiting or not?

SHRI K. D. MALAVIYA: No. not that. We are engaged in the work.

**RECOVERY OF ARTICLES OF HISTORICAL** IMPORTANCE TAKEN BYTHE BRITISH

\*338. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state

(a) whether a list of articles of historical importance taken by the British from India has been prepared;

(b) the steps taken by Government so far to recover these articles; and

(c) whether any of the articles has so far been returned to India?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): (a) and (b). The matter is under consideration.

(c) No.

SHRI M. VALIULLA: Is the Kohinoor also one of the articles that have been taken away by the British?

SHRI K. D. MALAVIYA: I don't know whether it was taken away by the British. Certainly it is not in India.

SHRI M. VALIULLA: Is any list being prepared of the articles taken away?

SHRI K. D. MALAVIYA: With the help of the foreign Missions the Government are making an attempt to catalogue and prepare a list of all those articles that have been taken away from time to time from this country.

SHRI M. VALIULLA: Is the matter under negotiation also with the British?

SHRI K. D. MALAVIYA: The entire matter is under consideration. There is a certain amount of reluctance, as should be expected, on the part of those countries which might have taken away certain articles from this country. It is a delicate matter and the whole thing is under consideration, and we hope in the future to come to some decision about it.

SHRI M. VALIULLA: Whether it has been under negotiation or not?

MR. CHAIRMAN: Dr. Mitra.

DR. P. C. MITRA: May I know whether the Peacock Throne also is included in it?

SHRI K. D. MALAVIYA: It is said that the Peacock Throne is no more now.

SHRI GOVINDA REDDY: Any of the articles returned to India after Independence?

SHRI K. D. MALAVIYA: I think not.

SHRI M. VALIULLA: What is the value of the articles taken away?

(No reply.)

RECOVERY OF BRICKS RECORDING PERFORMANCE OF ASWAMEDHA YAGNA

\*339. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:

(a) whether it is a fact that certain inscribed bricks recording the performance of an Aswamedha Yagna in the 3rd Century A.D. have been recovered recently; and

(b) if so, who was the king mentioned in the inscription and where they have been recovered? THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): (a) Yes, Sir.

(b) The king was named Silavarman and the Aswamedha site in question is 30 miles west of Dehra Dun ir a village called Jagatgram on the left bank of Yamuna.

SHRI M. VALIULLA: Has it been shown how many kings he had conquered?

# (No reply.)

SHRI S. MAHANTY: Bricks witl inscriptions are rare archæologica phenomena. May I know the size o the brick? Is it a brick or a piece o rock?

SHRI K. D. MALAVIYA: They ar bricks and we hope they are of vergreat importance to our knowledge.

SHRI S. MAHANTY: I wish to as with all humility in which part c this earth bricks are found with ins criptions. Whether it is a brick c a piece of rock I wish to know.

SHRI K. D. MALAVIYA: The information which I have is that the are bricks.

GRANTS TO ALL-INDIA INSTITUTION FOR RESEARCH WORK

\*340. KUMARI SHOILA BALA DAS Will the Minister for EDUCATION L. pleased to state:

(a) how many all-India institutions have been given grants for research work during the year 1952-53; and

(b) the names of the institutions to which grants have been given and the subject in which each of those institutions conduct research?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): (a) and (b). The information is being collected and a statement will

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be laid on the Table of the House in due course.

REPAYMENT OF LOAN BY THE GOVERNMENT OF THAILAND

\*341. SHRI P. C. BHANJ DEO: Will the Minister for FINANCE be pleased to state whether the loan of Rs. five crores taken by the Government of Siam (Thailand) in 1946-1947 has been repaid?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): Yes, Sir.

SHRI P. C. BHANJ DEO: May I know if the acceptance of the liability for this loan has been received by the Audit Department?

SHRI M. C. SHAH: The loan has been repaid and so where is the question of the liability being accepted or not?

MR. CHAIRMAN: We gave the loan and the loan has been returned and so the whole transaction is complete.

REDUCTION IN THE NUMBER OF INCOME-TAX PAYERS

\*342. SHRI P. C. BHANJ DEO: Will the Minister for FINANCE be pleased to state the number of income-tax payers who were removed from the list of income-tax payers due to the raising of the income-tax exemption limit this year?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): The number of assessees removed from the list of income-tax payers during the period 1st April 1953 to 31st October 1953 due to the raising of the taxable limit is 36,871.

SHRI P. C. BHANJ DEO: May I know whether the reduction in the number of income-tax payers due to the raising of the exemption limit was accompanied by reduction in the volume of work in the Income-tax Department?

SHRI M. C. SHAH: Certainly, to a certain extent?

SHRI P. C. BHANJ DEO: If so, was there any consequent retrenchment in staff and officers of the Department?

SHRI M. C. SHAH: The retrenchment is not necessary. As a matter of fact we are short-staffed.

SHRI H. C. MATHUR: Then how were you carrying so far?

SHRI M. C. SHAH: We have already advertised for 180 posts.

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Setting up of a Mountaineering Institute

\*343. SHRI B. V. KAKKILAYA: Will the Minister for Education be pleased to state:

(a) whether the Government of West Bengal approached the Government of India for help in setting up a Mountaineering Institute;

(b) if so, when and where the Institute will be set up;

(c) what will be the nature of work to be carried out by the Institute;

(d) what is the estimated expenditure involved---

(i) in opening the Institute; and

(ii) its maintenance for a year;

(e) what would be the share of the Government of India in the expenditure involved; and

(f) who are the experts associated with the scheme and for what purpose?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): (a) No.

(b) In 1954, at Darjeeling.

(c), (d) and (e). No information is available at the present stage, as the scheme has not been finalised as yet.

(f) Mr. Tenzing, Mr. Glatthard of the Swiss Mountaineering School and Major Jayal deputed by the Defence Ministry are at present carrying on the preliminary survey for finalising the scheme.

SHRI S. N. MAZUMDAR: May I know under whose auspices the scheme is going to be finalised?

SHRI K. D. MALAVIYA: This Institute is proposed to be set up as a non-Governmental institute. Of course, the centre and State Governments will give it financial assistance.

SHRI B. V. KAKKILAYA: What is the amount of aid that they will give to the Institute?

SHRI K. D. MALAVIYA: No amount has yet been decided upon.

Lock-out in Ordnance Factory and Machine Tool Prototype Factory at Ambernath

\*344. SHRI S. N. MAZUMDAR: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that a lockout has been declared in the Ordnance Factory and Machine Tool Prototype Factory at Ambernath; and

(b) if so, what are the reasons which led to the declaration of the lock-out?

THE DEPUTY MINISTER FOR DE-FENCE (SHRI SATISH CHANDRA): (a) A lock-out was declared on the 10th November 1953 and it was lifted on the 15th November 1953.

(b) Early on the 8th November, the majority of the industrial employees of Ordnance Factory, Ambernath, resorted to a sit-down strike which continued throughout the day. Approximately, 10 per cent. continued with their normal duties. The

strike spread to the Machine Tool Prototype Factory, Ambernath, later on the same day. The sit-down strike continued on the 9th November and as the situation showed no improvement, a lock-out was declared from the 10th November.

SHRI S. N. MAZUMDAR: May I know what were the reasons which led to this sit-down strike?

SHRI SATISH CHANDRA: The reason for this sit-down strike was the transfer of a worker from Ordnance Factory, Ambernath to Ordnance Factory, Bhusaval. The workers objected to his transfer.

SHRI S. N. MAZUMDAR: What was the reason for that transfer and why did the workers object to it?

SHRI SATISH CHANDRA: Disciplinary proceedings had been taken against that worker for negligence of duty in which a loss of Rs. 5,000 was incurred and the life of another worker was put in danger on account of the resulting accident. It was an electrical accident and a court of enquiry found that the worker had neglected his duties. As a result of the findings of the court of enquiry, the worker has been transferred and a show-cause notice has been served on him as to why he should not be degraded to a lower post.

SHRI S. N. MAZUMDAR: Is it a fact that this worker gave evidence or submitted some facts before the Public Accounts Committee and that is why this disciplinary action was taken against him?

SHRI SATISH CHANDRA: Sir, this is absolutely incorrect. As far as this case of transfer is concerned it has nothing to do with anything else except the findings of the court of inquiry. It was an elaborate enquiry conducted by a tribunal and they have submitted a long report, giving details of this case.

SHRI C. G. K. REDDY: Is it not a fact that since then, this worker has

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established that this so-called neglect of duty or complaint against him was not really substantiated in the enquiry, and that though he had not put down certain things, as is required, in the section log-book, he had put it down concerning the electric circuit in the general log-book?

SHRI SATISH CHANDRA: That may be the version of the worker himself, but as far as the court of enquiry's findings are concerned, they are entirely different.

SHRI C. G. K. REDDY: May I know if the lock-out was declared for all workers or only for a certain section of the workers?

SHRI SATISH CHANDRA: For all the workers. The factory was closed for five days.

SHRI C. G. K. REDDY: Is it not a fact that the lock-out was not declared in so far as the clerical staff was concerned?

SHRI SATISH CHANDRA: I do not know about the clerical staff, but as far as the factory's work is concerned, its production side was completely at a standstill.

SHRI C. G. K. REDDY: Is it a fact that the union has represented to the Ministry that in view of the fact that the lock-out was a partial one it is illegal and the Ministry is about to accept that contention?

SHRI SATISH CHANDRA: I am sorry I could not catch the question

SHRI C. G. K. REDDY: I asked, is it not a fact that the union has represented to the Ministry that in so far as the lock-out was only partial, therefore, it is not a legal one and the Ministry also has come to the same opinion.

SHRI SATISH CHANDRA: The Ministry is definitely not of that opinion. I can only speak on behalf of the Ministry. I have not received any

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such representation, nor do I know that such a stand has been taken by the representatives of the workers. In fact, the lock-out order was withdrawn on receiving a letter from the All-India Defence Employees' Federation to the effect that the matter will be taken up by them on a higher level and that the workers are prepared to work peacefully inside the factory.

### DISMISSAL OF ALL-INDIA SERVICE OFFICERS SINCE 1947

\*345. SHRI H. C. MATHUR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) how many officers belonging to the all-India services have been dismissed from service during each year since 1947; and

(b) whether any punishment in addition to dismissal was given to any of these officers?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) Four all-India service officers have been dismissed from service since 1947 as follows:—

1947	. Nil
1948	. One
1949	. Nil
1950	One
1951	. Nil
1952	. Nil
195 <b>3</b>	. Two

(b) When an officer is dismissed, the question of inflicting any other departmental punishment on him does not arise. It is, of course, open to Government to prosecute an officer in court in addition to taking departmental action. In one of the cases referred to in (a), the officer was first prosecuted and, on his conviction by court, dismissed from service.

SHRI H. C. MATHUR: Of these all-India officers who have been dismissed, how many were dismissed on 25

charges of bribery and offences involving moral turpitude?

SHRI B. N. DATAR: One officer was dismissed for misuse of official position, another officer was dismissed for taking illegal gratification, the third was dismissed for misappropriation of Red Cross and other funds and the fourth was dismissed for accepting valuable gifts from private persons.

SHRI H. C. MATHUR: May I know what was the difficulty in launching prosecutions against these officers because they were involved in offerces of moral turpitude?

SHRI B. N. DATAR: Government considers these questions and takes the necessary steps so far as prosecution is concerned.

SHRI H. C. MATHUR: That is why I ask this question as to what are the reasons for not launching prosecutions? There are only four cases and I want to know the reason. Was it deficiency of evidence or did you think that a prosecution was not likely to end in success? Why were not prosecutions launched? The reasons may be given.

SHRI B. N. DATAR: As I have stated already, one officer was prosecuted and after conviction, he was dismissed. The question of prosecution against another is under consideration. So far as the remaining two cases are concerned, Government did not think it necessary, they did not think that any prosecution was called for.

SHRI H. C. MATHUR: Have you decided anything about that much-talked of Secretary—Mr. Venkataraman? Has any decision been taken in his case?

SHRI B. N. DATAR: That matter is under consideration.

SHRI H. C. MATHUR: Have you got information regarding the property held by these officers? Have Government any record of the property held by these officers?

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SHRI B. N. DATAR: Sir. I would like to have notice.

SHRI H. C. MATHUR: No, what I ask is, whether it is the usual practice for Government to have some record about the property which these officers have; not only these four officers, but I am asking about officers in general. Do you keep any record?

SHRI B. N. DATAR: According to the rules, every officer has necessarily, whenever the occasion arises, whenever the officer tries to purchase immovable property, to take the permission of Government. We are considering whether there should be a similar rule about movable property also.

SHRI H. C. MATHUR: That is all right, but are officers supposed to give a return when they enter service or on their retiring, of the property acquired by them?

SHRI B. N. DATAR: That is the question which is under consideration —whether we should take an annual return or declaration from them.

SHRI C. G. K. REDDY: May I know in the last case, whether a commission was appointed to enquire into the conduct of the officer concerned, and if so whether on the findings of that commission, Government have come to any decision regarding the prosecution or otherwise of the officer?

DR. K. N. KATJU: Is the hon. Member referring to the case of Mr. Venkataraman? Is that the officer he is referring to?

SHRI C. G. K. REDDY: I did not want to mention the name. But because the hon. Minister has asked me, I say yes. That is the only case. DR K N KATJU. That matter is under consideration We are taking legal advice As a matter of fact, prosecution requires greater—what shall I say

MR CHAIRMAN That will do.

FINANCIAL ASSISTANCE TO SHRI J R AJGAONKAR

\*346 SHRI T R DEOGIRIKAR. Will the Minister for EDUCATION be pleased to state whether it is a fact that Government propose to give a monthly grant of Rs 50 for a period of one year to Shri J R Ajgaonkar, a Marathi litterateur of Bombay?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K D MALA-VIYA) Yes, SIT A monthly allowance of Rs 50 for one year beginning from November 1953 has been sanctioned to Shri J R Ajgaonkar by the Government of India

DR W S BARLINGAY Why only Rs 50 and not more?

SHRI K D MALAVIYA SIr, this gentleman has been receiving some help from the State Government also Everything was considered and then a decision was taken that this amount should be given

SHRI T R DEOGIRIKAR Is he still receiving the help from the State Government Sir?

SHRI K D MALAVIYA I think so Sir

SHRI T R DEOGIRIKAR What is the help that he is receiving from the State Government?

SHRI K D MALAVIYA He received Rs 600 during 1949-50 and Rs 1,200 per year during 1950-51 to 1952-53 from the Bombay Government

SHRI T R DEOGIRIKAR Are there any other litterateurs to whom such

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grants are given? If so what are their names and what are the amounts?

SHRI K D MALAVIYA There is a long list If the ron Member is interested in knowing it,

MR CHAIRMAN He can go to you

DR W S BARLINGAY Does not the Government consider that this grant is a miserable one?

MR CHAIRMAN It is a matter of opinion

HINDI RESEARCH SECTION IN THE MINISTRY OF EDUCATION

\*347 SHRIMATI SAVITRY NIGAM Will the Minister for Education be pleased to state

(a) whether there is a Hindi Research Section in the Education Min istry, and

(b) if so the nature of work done by this section?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K D MALA-VIYA) (a) and (b) No, but there is Hindi Section which was set up to look after, for the present (1) the work of the Board which is engaged in preparing lists of Hindi technical terms and (2) the propagation of Hindi in non-Hindi-speaking areas

श्रीमती सावित्री निगम : क्या मत्री महोदय यह बतलाने की ज्ञ्पा करेगे कि इस विभाग मे कितने अफसर काम कर रहे है और उनवे नाम व प्रोग्यताए तफसीलवार क्या है ?

**†[SHRIMATI SAVITRY NIGAM:** Will the Minister be pleased to state how many officers are working in this section and what are their names and details of qualifications<sup>?</sup>]

श्री के डो॰ मालवीय : इस विभाग मे हिन्दी शब्दो की रचना का काम हा

*†*English translation

*†*[SHRI K D MALAVIYA The framing of Hindi terms is being carried on in this section and one special officer and 10 assistants, who are already working, have been engaged to do this task It is also proposed that their number be doubled]

श्रीमती सावित्री निगम उनके नाम और योग्यताम्रो के विषय मे कुछ जवाब नही मिला, क्या मत्री महोदय उसे बतलाने की क्रुपा करेगे ?

†[SHRIMATI SAVITRY NIGAM. There is no answer regarding their names and qualifications Will the Minister be pleased to give that information?]

श्री के॰ डी॰ मालवीय : मेरे पास इस समय नाम और योग्यता के विषय मे सूचना नही है ।

 $\dagger [SHRI \ K \ D \ MALAVIYA \ At present, there is no information regarding their names and qualifications with me]$ 

श्रीमती चन्द्रवती लखनपाल : मै मंत्री महोदय से यह जानना चाहनी हू कि इस विभाग मे पारिभाषिक और वैज्ञानिक शब्दो के निर्माण के सम्बन्ध मे क्या क्या प्रयत्न हो रहे है ?

†[SHRIMATI CHANDRAVATI LAKHANPAL Will the Minister be pleased to let me know what efforts are being made in this section in regard to the preparation of technical and scientific terms?]

श्री के॰ डी॰ मालवीय पारिभाषिक और वैज्ञानिक शब्दो के सम्बन्ध मे ११ कमेटियां बैठी है जा इन शब्दो का गढन कर रही है । ये विषय है, मैथ्मेटिवस, एग्रीकल्चर, फिजिक्स, वोटेनी, जूलौजी, जियोलौजी, मेडीसिन, मोशल साइस और एडमिनिस्ट्रेशन । चूकि यह एक बडा काम है और इसमे अनेक प्रकार की कठि-नाइया है, और हमे अन्तर प्रादेशिक शब्दो को भी ढूढना है, इसलिए स्वाभाविक है कि इसमे कुछ देर ल्गे ।

†[SHRI K D MALAVIYA Eleven committees have been set up for preparing technical and scientfic terms. They are preparing lists of these terms. The subjects undertaken are: Mathematic, Agriculture, Physics. Botany, Zoology, Geology, Medicine. Social Science, and Administration As it is a big task and involves many difficulties and an inter-provincial terminology is to be sought for, hence, naturally it may take time ]

FOREIGNERS WHO VISITED TRIPURA

\*348 MUNSHI ARMAN ALI Will the Minister for States be pleased to state:

(a) the number of foreigners who visited Tripura during the year 1952 and so far in the year 1953; and

(b) the names of the countries to which they belong?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR K N KATJU): (a) The number of foreigners who visited Tripura during the veat 1952 is 34 and during 1953 so far is 36

(b) USA and Afghanistan

I may add here, Sir, that Commonwealth citizens are not, in point of law considered to be foreigners

,SHRI M MANJURAN: Oh!

PAYMENT OF STIPENDS TO SCHEDULED CASTES AND SCHEDULED TRIBES STUDENTS

\*349. SHRI R. BISWASROY: Will the Minister for EDUCATION be pleased to state.

(a) whether it is a fact that some Scheduled Castes and Scheduled Tribes students have been forced to leave schools and colleges because the payment of stipends due to them has been delayed by the Central Government; and

(b) if so, what action Government propose to take in order to ensure regular payment of the stipends to them?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (Shri K. D. MALAVIYA): (a) and (b). No. Sir. No student, within the knowledge of Government, has left for the reason suggested. Considering the vast increase in the number of scholarships there has been no delay in the payment of the scholarships

SHRI S. N. DWIVEDI: Have they not received any representation that the students have not received their scholarships for six months at least?

SHRI K. D MALAVIYA: No. Sir, but we are aware of the fact that there has been some delay but the cause of the delay has been that there was an enormous increase in the number of applications received The information supplied by the students was also not adequate and we had to write to them asking them to supply the information The scholarships have been sanctioned and they have been now sent also

I might inform the House, Sir, that the heads of educational institutions have been instructed in the letter announcing the awards not to press the scholars for the payment of fees just now. BRAILLE PRINTING MACHINE IN INDIA

\*350 SHRIMATI ANGELINA TIGA: Will the Minister for EDUCATION be pleased to state:

(a) the number of Braille printing presses in India; and

(b) the regional languages in which books are printed in the Central Braille Press?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (SHRI K. D. MALA-VIYA): (a) One.

(b) It has not yet been possible for the Central Braille Press to produce any literature in regional languages. Books are being printed only in Hindi.

SHRIMATI ANGELINA TIGA: From which country was this machine imported and what amount of money was paid for it?

SHRI K D. MALAVIYA I am not able to answer the first part of the question just now, but the total cost involved is Rs 1,40,000. That is the amount which has been spent

SHRIMATI ANGELINA TIGA: Sir, since when was this printing started?

SHRI K D. MALAVIYA: The press was established in 1950.

\*351. [For answer, vide column 2439 infra.]

INDIANS DEPORTED DURING BRITISH REGIME

\*352. SHRI E. K. IMBICHIBAVA: Will the Minister for HOME AFFAIRS be pleased to state

(a) the number of Indians who were deported from India during the British rule and who have been permitted to return to India by the Government of India after attainment of independence; and

(b) whether any of the Indians deported during the British rule have been refused permission to return to India, and if so, the reasons therefor?

to Questions

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) None.

(b) Does not arise.

SHRI E. K. IMBICHIBAVA: †|Somebody, called Syed Fazal Ali, was deported by the Collector of Malabar in the year 1935. If he wishes to come back, will you raise any objection?]

SHRI K. C. REDDY: Does the hon. Member not know English?

MR. CHAIRMAN: He understands it but he cannot speak freely.

SHRI B. N. DATAR: Sir, he was not deported in 1935 at all. The hon. friend does not know the facts of this case at all. If necessary, I shall give the facts.

SHRI C. G. K. REDDY: Yes, give them.

SHRI B. N. DATAR: There was no rule for deportation even under the British Indian law. What happened was that in 1847 there was a great dacoity and then the gentleman concerned was persuaded to leave India and go to Arabia. Subsequently news came here that there is a tomb of his father or some ancestor and only recently through our Legation an attempt has been made to come Government desire that he here. should not come here at all and hence permission was not granted.

SHRI E. K. IMBICHIBAVA: †[What is the reason why you do not want him here?]

SHRI B. N. DATAR: He is in the position of a foreigner and in the interests of India his presence in Malabar would be absolutely harmful.

SHRI E. K. IMBICHIBAVA:  $\dagger$ [When foreigners are freely coming in, why should this foreigner also not be allowed to come?] SHRI M. MANJURAN: Is it because his father was disallowed?

MR. CHAIRMAN: That is enough. Let us go to Shri Dhage's question.

REGIONAL ADVISORY COMMITTEE OF THE NATIONAL ART 'TREASURE FUND IN HYDERABAD

\*353. SHRI V. K. DHAGE: Will the Minister for EDUCATION be pleased to refer to the answer to my Starred Question No. 101 asked on the 30th November 1953 and state:

(a) whether his attention has been drawn to the Press Note No. 365 issued by the Government of Hyderabad wherein it has been stated that the Regional Advisory Committee of the National Art Treasure Fund in Hyderabad consists of ten members;

(b) if so, how he reconciles this number with the number given by him in his answer to my question referred to above; and

(c) what is the criteria followed in nominating the members of the committee?

THE DEPUTY MINISTER FOR NA-TURAL RESOURCES AND SCIENTI-FIC RESEARCH (Shri K. D. MALAVIYA): (a) and (b). My statement referred to by the hon. Member was based on information supplied by the Government of Hyderabad. Information has since been received from the Government of Hyderabad that the Committee has been reconstituted and that it now consists of ten members.

(c) These committees are appointed by the State Governments, and it is presumed that they appoint such persons on it as are likely to further the cause of the Fund.

SHRI V. K. DHAGE: The hon. Minister said that the committee is now reconstituted and it now consists of ten members. May I know who are the two new members, as previously there were eight?

110 C.S.D.

<sup>†</sup>English translation of question put in Malayalam.

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SHRI K. D. MALAVIYA: I do not know the names of the two new members, exactly who those two are, but I can read out the list of the ten names that I have got. The new two are perhaps Khan Bahadur Syed Ahmed and the Principal, Central School of Art and Craft, but I am not sure. T have got the ten names here, but I am not sure who the new two are.

SHRI C. G. K. REDDY: Read them out.

# (No reply.)

SHRI V. K. DHAGE: Is it a fact that the Education Secretary is a member of that committee?

SHRI K. D. MALAVIYA: Yes, Sir, the Secretary, Education Department, is a member of the committee.

SHRI V. K. DHAGE: May I know who is the President of the Art Society? One of the members of the committee is the President of the Art Society.

SHRI K. D. MALAVIYA: The Principal, Central School of Art and Craft is also an official member.

SHRI V. K. DHAGE: In the list that was previously supplied to me I noticed that the President, Hyderabad Art Society, shown at No. 4 in the previous list, was also a member of thè committee. May I know who is the President of the Hyderabad Art Society?

SHRI K. D. MALAVIYA: I do not know.

MR. CHAIRMAN: You come from Hyderabad and you have the information. His information is perhaps from the files.

SHRI V. K. DHAGE: The point is that the Education Secretary is also the President of the Art Society and he is shown  $a_s$  a non-official member. I wanted to know as to .....

SHRI K. D. MALAVIYA: The primary responsibility for the constitution of these committees is the State Government's. They have sent, us the information and I have passed on the same to the Member.

**PROF. G. RANGA: Will it not be** possible for the Government of India to bring to the notice of the State Government such a discrepancy as this, namely, an official being shown as non-official?

SHRI K. D. MALAVIYA: I will certainly draw the attention of the State Government if any particular discrepancy is pointed out.

SHRI V. K. DHAGE: May I know whether in a regional committee people from outside the region also can be taken?

SHRI K. D MALAVIYA: Presumably people from the region are included.

MR. CHAIRMAN: He is asking: Whether it is limited to the people of the region or whether any outsider can also be taken.

SHRI K. D. MALAVIYA: I do not think people from outside are taken.

SHRI V. K. DHAGE: What I mean to say is this. Under the constitution the members are paid travelling allowance for attending the meetings of the regional committee. My point is whether it is advisable or whether it is under the constitution envisaged that such people also could be included who do not belong to that region.

MR. CHAIRMAN: Unless they are experts of great ability it is not done. Is that so?

PURCHASE OF TWO MOTOR BOATS FROM M/s. VARUNA SHIPBUILDERS, LTD.

\*354. SHRI M. MANJURAN: Will the Minister for FINANCE be pleased to refer to the replies to my Starred Question No. 350 asked on the 15th September 1953, and state:

(a) whether the two motor boats ordered from M/s. Varuna Shipbuilders have since been delivered to Government; (b) whether these boats were inspected by any one and any report has been received after such inspection; and

(c) if the answer to part (b) above be in the affirmative, whether Government will lay a copy of such report on the Table of the Council?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) No, Sir.

(b) Yes, Sir. One of the boats "Saurashtra" was built directly under the supervision of an engineer of the Principal Officer, Mercantile Marine Department, Bombay, and was subjected to trial runs in June last. Subsequently, certain defects were brought to light which are now being looked into in consultation with the representative in Bombay of Messrs. Gardner Engines.

As regards the other launch, "Rajaji", it is still in the process of being built up. A preliminary report on the engines has been made by the representative in Bombay of Messrs. John I. Thornycroft and Co., Ltd. This is under examination and the launch is proposed to be assembled under the supervision of the Principal Officer, Mercantile Marine Department, Bombay, having regard to the expert opinion expressed by Thornycroft's representative. The necessity for expert guidance in regard to the engines of the two launches has arisen from the fact that they are secondhand.

(c) A copy of the report made by Mercantile Principal Officer, the Marine Department, Bombay, after trial runs of "Saurashtra" is placed on the Table of the House. [See Appendix VI. Annexure No. 113.] Extracts from a preliminary report submitted hv representative on the Thornycroft's engines of "Rajaji" are also placed on the Table. [See Appendix VI, Annexure No. 114.]

SHRI M. MANJURAN: What is the maximum speed in knots available now

for sea-patrolling launches? I mean to say, what is the speed now of the launches built in other countries for purposes of sea-patrolling?

SHRI A. C. GUHA: That may vary from launch to launch, but this launch is giving the maximum speed of 9.5 knots.

**†SHRI M. MANJURAN:** Do the Government think that it is enough for the purposes for which it is intended?

SHRI A. C. GUHA: It is not a question of being 'enough' or not but it is a question of motor-launches with more speed being available. We have been trying to get motor-launches very urgently but we have not been able to get any other good launch, second-hand or new. We placed an order with Hindustan Shipyard and that also we have not been able to get. We are not in a position to get any new launches in another two years' time. So we have been trying to get these two second-hand boats reconditioned and as far as possible to make them serve our purpose at least for the present.

SHRI M. MANJURAN: How long had the Government been negotiating for the purchase of these two boats?

SHRI A. C. GUHA: Since March this year.

SHRI M. MANJURAN: How long would it take for these to be imported from other countries if necessary?

SHRI A. C. GUHA: It would take at least two years.

SHRI M. MANJURAN: How did the Government ascertain that?

MR. CHAIRMAN: Normally it takes two years.

SHRI A. C. GUHA: We advertised for tenders. We could not get any tenderer who would be ready to supply it earlier than two years.

SHRI M. MANJURAN: Cannot the Government buy new engines and fit

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them into the launches prepared in India?

SHRI A. C. GUHA: We could not get any new engines for motor-boats to be supplied within two years. So we tried to make them here. We have not yet finally taken these two things. These are still under trial.

SHRI M. MANJURAN: I wanted to know whether new engines—not bodies —can be made in India.

SHRI A. C. GUHA: I don't think so; even then also these new engines will have to be put on the bodies of these two motor-boats.

SHRI M. MANJURAN; Do not the Government consider it essential to do sea-patrolling round about Goa?

SHRI A. C. GUHA: Yes, we do consider it essential.

SHRI M. MANJURAN: Do the Government think that these launches would suffice for the purpose at any time?

SHRI A. C. GUHA: They would not suffice. We require more than two. We require about 10 or 12 but we are not getting them and so we have been trying to take these two which were available to us.

# SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT

\*351. SHRI S. N. MAZUMDAR ON BEHALF OF SHRI P. SUNDARAYYA): Will the Minister for Law be pleased to state whether Government have taken any steps for the fixation of the salaries and allowances of Members of Parliament by law made by Parliament as provided in the Constitution; if so, what?

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): The question is under the active consideration of Government. As the Member is probably aware. I have already given notice of a resolution to both the Houses of Parliament, accepting the recommendations of the Joint Committee of Parliament on payment of salary and allowances to, and abbreviations for, Members of Parliament. The resolution is now pending in the House of the People.

SHRI S. N. MAZUMDAR: May I know, Sir, why the recommendations of the Joint Select Committee on this question were not sought to be implemented by means of introducing a Bill earlier in both the Houses of Parliament?

SHRI C. C. BISWAS: Sir, I had given: notice of a resolution in exactly the same terms in which notice has been given now in the other House. I had suggested that the House should accept the recommendations. Then there was some discussion amongst the Members, and in deference to their wishes the resolution was withdrawn for the time being. It was hoped that some sort of agreed decision would be arrived at, but unfortunately that did not happen, and now a new difficulty arose owing to the abolition of First Class accommodation in the railways. So some change had to be made, but you could not make the change except by legislation, and if legislation was to be introduced it should be no piecemeal legislation but legislation on the whole subject. That is why I gave notice of this resolution again so that this might lead up to legislation.

SHRI S. N. MAZUMDAR: Is it not a fact that the procedure which my hon. friend has adopted will take a long time to materialise because there  $i_s$  no surety when that resolution is going to be passed and if that resolution is passed whether it will have any legal validity?

Mn. CHAIRMAN: The question hour is over.

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WRITTEN ANSWERS TO QUESTIONS

BENEFITS FOR RESERVE SERVICE IN THE ARMY

\*327. SHRI M. BASAVAPUNNAIAH: Will the Minister for DEFENCE be pleased to state:

(a) the number of years of colour service which the personnel of the Armed Forces have to put in to become eligible for transfer to the reserve; and

(b) the benefits which these personnel get when they are transferred to the reserve service?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): (a) Service varies from 7 to 15 years.

(b) A statement is laid on the Table of the House. [See Appendix VI, Annexure No. 115.]

PENSION CODE FOR THE ARMED SERVICES

\*330. SHRI M. BASAVAPUNNAIAH: Will the Minister for DEFENCE be pleased to state:

(a) the reasons for not working out a pension code for the Armed Services on the same lines as the pension code for the Civil Services of Government; and

(b) whether Government have published the Lal Committee Report; if not, why not?

THE DEPUTY MINISTER FOR DE-FENCE (SHRI SATISH CHANDRA): (a) Because the conditions of service of the Armed Force<sub>s</sub> and the Civil Services are materially different.

(b) No, Sir. The Committee was a departmental one and its report is a confidential document meant for official use only.

### H. (3) FREEDOM MOVEMENT IN INDIA

211. SHRI V. S. SARWATE: Will the Minister for Education be pleased to state:

(a) the progress made in the work of writing the History of the Freedom Movement in India; and

(b) whether Government will lay on the Table of the Council a copy of the schem<sub>e</sub> of the History, the constitution of the Board of Editors and the expenditure sanctioned for the whole schem<sub>e</sub> and incurred so far?

THE MINISTER FOR EDUCATION NATURAL RESOURCES AND AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) In collaboration with the Regional Committees set up by the various State Governments, the Central Board of Editors set up to compile the History of Freedom Movement is engaged in the collection and sifting of materials and the recording of personal statements of persons connected with the movement. The preparation of a collated account of the History up to 1884 is also in hand.

(b) The final scheme of the History can be adopted only after sifting the available material. It is proposed tentatively that the first phase of the movement should start from the earliest days of East India Company rule and should cover the period up to 1884. and second phase will cover the period from 1885 to 1919 and the third phase from 1920 onwards. The constitution of the Board is as follows:—

- 1. Dr. Syed Mahmud, M.P. (Chairman).
- 2. Dr. S. N. Sen.
- 3. Shri D. V. Potdar.
- 4. Shri Feroze Chand.
- 5. Shri Balwantray Mehta, M.P.
- 6. Prof. M. Habeeb.
- 7. Acharya Narendra Deva, M.P.
- 8. Prof. K. A. Nilakanta Sastri.
- 9. Shri S. M. Ghose, M.P. (Member and Honorary Secretary).

The total expenditure is expected to be about Rs. 4 lakhs. Expenditure up to 30th November 1953, was Rs. 79.561-9-0.

MERGER OF BHOPAL WITH THE NEIGHBOURING PART B STATE

212. SHRI V. S. SARWATE: Will the Minister for STATES be pleased to state:

(a) whether a proposal was recently made on behalf of the Government of India to the Nawab of Bhopal for the merger of the State into the neighbouring Part B State;

(b) whether the people of the State have communicated to Government their desire in this respect; and

(c) if the replies to parts (a) and (b) above be in the affirmative, what has been the response from the Nawab of Bhopal and what action has been taken by Government in the matter?

THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) No.

(b) No.

(c) Does not arise.

MODEL AGRICULTURAL FARM OF LEMBUCHARA IN TRIPURA

213. MUNSHI ARMAN ALI: Will the Minister for STATES be pleased to state:

(a) the estimated expenditure on the "Model Agricultural Farm of Lembuchara" in Tripura, for the year 1953;

(b) the expenditure so far incurred on the farm in 1953;

(c) the nature of work that is being done in this farm; and

(d) whether any seeds have been distributed through this farm; if so, what?

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THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) Rs. 35,400 for 1953-54.

(b) Rs. 17,406.

(c) Introduction of improved types of crops, such as paddy and wheat, banana fodder and green manuring, tobacco and papaya.

(d) Yes, various seeds, cuttings and seedlings have been distributed to growers.

## Applications for posts of Income-Tax. Officers

214. KUMARI SHOILA BALA DAS: Will the Minister for FINANCE be pleased to state the number of applications received for the posts of Income-tax Officers in response to the U.P.S.C. Circular No. 1/397/32-R?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): 8,317 applications have been received.

LOCATION OF NEW COAL FIELDS IN INDIA

215. SHRI M. VALIULLA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether within the course off the last five years, any new coal fields have been located in the country;

(b) if so, where and what is the potential reserve in these new fields; and

(c) what is the nature of coal in these coal fields?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) and (b). Two new coal-bearing areas, the first in Umarsar, Kutch, and the second near Ujan Thangnang, Tripura State, have been discovered. The Umarsar coal deposits are estimated at 10 million tons approximately. No detailed work has yet been undertaken in the coal-bearing area near Ujan Thangnang, Tripura State, and the reserves. in this area are not known.

(c) The coal in both areas is of the lignific type.

Excise Revenue on Tobacco from Mysore

216. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state the amount of central excise duty realised on tobacco in Mysore State during each year after the Central Government took over the administration of Central Excise in that State?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI A. C. GUHA): A statement giving the required information is laid on the Table of the Council.

## Statement

	Amount of <b>excise</b> duty		
Year			
	Rs.		
1950-51	3,53,92,000		
1951-52	3,58,25,000		
<b>195</b> 2-53	3,40,19,000		

INDIA'S BALANCE OF TRADE WITH CERTAIN COUNTRIES

217. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state the balance of payment position between India and (i) Nepal, (ii) Bhutan, (iii) Tibet and (iv) Burma?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): No information on India's balance of payments position with (i) Nepal, (ii) Bhutan and (iii) Tibet is available. (iv) India's balance of payments position on current account with Burma has in recent years shown a surplus of Rs. 4 to 5 crores. to Questions

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DETACHMENTS OF CENTRAL RESERVE POLICE IN STATES

218. SHRI M. VALIULLA: Will the Minister for STATES be pleased to state:

(a) the names of the States where the Central Reserve Police is at present engaged on detachment duty;

(b) the names of the States where it was engaged between 1947 and 1952 on such duty; and

(c) the expenditure incurred so far by Government in this connection?

THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) 1. Jammu and Kashmir.

2. Vindhya Pradesh.

3. Kutch (Bhuj).

- 4. Madhya Bharat (Indore).
- (b) 1. Delhi.
- 2. Saurashtra.
- 3. Chamba (Himachal Pradesh).
- 4. Former Matsya Union.
- 5. Madhya Bharat.
- 6. Rajasthan.
- 7. Orissa.
- 8. Bombay.
- 9. Bhopal.
- 10. Hyderabad.
- 11. Ajmer.

(c) The approximate cost of all detachments sent out from Headquarters from 1st January 1948 to 30th September 1953 works out to Rs. 89,09,500.

Report of the International Monetary Fund Mission  $\cdot$ 

219. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether Mr. E. M. Bernestein and his colleagues of the International Monetary Fund Mission have submitted their report to Government;

(b) if so, what are the salient points of that report; and

(c) whether Government have taken any action on the report; if so, what is the nature of the action taken?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): (a) Yes, Sir.

(b) The report will be published early in February 1954 simultaneously in India and the U.S.A. Until then, its contents are to be treated as confidential.

(c) Not yet. The report is under examination.

SURVEY WORK TO ASCERTAIN THE HEIGHT ON MOUNT EVERST

220. SHRI M. VALIULLA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether a party of Government surveyors was entrusted with work of ascertaining the height of Mount Everest; if so, when;

(b) who are the members of the party;

(c) what progress has been made by it in its work; and

(d) what expenditure has so far been incurred on this work?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Yes, Sir, Li October 1952.

(b) The party consisted of:

(i) Class I Officer		1
(ii) Class III Officer	••	1
(iii) Class IV personnel	••	13
Nepalese porters		26
	-	
TOTAL	••	41

(c) Triangulation observations and astronomical observations for time, latitude and azimuth in connection with height determination of Mount Everest have been completed. A total of 12 stations were made and direct observations to the Peak were taken from eight of them comprising 821 sets of vertical angles.

(d) Rs. 28,591.

INDIAN AND FOREIGN PASSPORT HOLDERS

221. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of Indian passport holders who were refused visa by foreign countries in 1952-53; and

(b) the number of foreign passport holders who were refused visa by the Government of India during the same period?

THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) Visas for foreign countries have to be obtained by Indian passport holders by applying direct to the Representatives of the countries concerned either in India or in the country in which the Indian passport holder happens to be resident. The information can, therefore, be collected only if Indian passport holders all over the world are addressed in the matter, which is not practicable.

(b) Indian Representatives abroad, or British Representatives in countries where India has no Representative of its own, are authorized to grant and refuse visas in the large majority of cases. It will, therefore, be necessary to make a reference to all the authorities concerned to collect the information. This will in volve considerable labour and expense which will not be commensurate with the results. SHIFTIGN OF THE LOCATION OF THE SUPREME COURT OF INDIA

222. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to shift permanently or periodically the Supreme Court from Delhi to any other place; and

(b) if so, which is the place in view?

THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) NO.

(b) Does not arise.

RECRUITMENT OF SCHEDULED CASTES AND BACKWARD CLASSES TO I.A.S. AND OTHERSERVICES

223. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) what percentage of the total candidates who appeared for (i) the Indian Administrative Service, (ii) Indian Foreign Service, (iii) Indian Police Service and (iv) other allied Central Services Examinations held in the years 1951 and 1952 belonged to the backward classes and the Scheduled Castes;

(b) whether any progress has been made in the recruitment of backward classes and Scheduled Castes to these Services; and

(c) if the answer to part (b) above be in the negative, whether Government propose to reserve any seats for these classes and castes?

THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) Information regarding Scheduled Castes and Scheduled Tribes only is given in a statement placed on the Table of the House. No community has yet been declared to be a backward class. [See Appendix VI, Annexure No. 116.]

(b) One Scheduled Caste candidate was appointed to the Indian Administrative Service and other Central Services on the results of the combined competitive examination held in 1949; one on the results of the 1950 examination; two from the 1951 examination and four are being appointed from the 1952 examination.

(c) Reservations already exist for Scheduled Caste and Scheduled Tribe candidates in the Indian Administrative Service, Indian Foreign Service, Indian Police Service and the Central Services.

# STATEMENT RE STARRED QUES-TION NO. 333

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI A. C. GUHA): With reference to Question No. 333 of my hon, friend, Shri C. G. K. Reddy, I took advantage of the presence of the Prime Minister. I asked him and he admitted that he had received a letter and that he had sent it to the Assam Government. So we had no information. Anyhow, if the hon. Member concerned or Mr. Reddy can send a report, we on our part can also see. We have made every enquiry and we have no report.

MR. CHAIRMAN: It must be done in a spirit of understanding.

SHRI C. G. K. REDDY (Mysore): The Prime Minister promises action and he says he does not know anything about it. The excise clerk.....

MR. CHAIRMAN: Somebody wrote to the Prime Minister and the Prime Minister sent it to the Assam Government.

SHRI C. G. K. REDDY: But these gentlemen have had no information. The Assam Government has done nothing about it.

MR. CHAIRMAN: That is a different story.

PROF. G. RANGA (Andhra): The concerned Ministry could have been informed about it.